

1st March, 1966, the important provisions of the Banking Regulation Act, 1949 have been made applicable to the co-operative societies of the type referred to in the question.

(b) The legislation was promoted after consultations with leading co-operators, the All India State Co-operative Banks' Federation, the State Governments and the Standing Advisory Committee attached to the Agricultural Credit Department of the Reserve Bank.

(c) With the extension of the Reserve Bank's control over the co-operative banks, it will be possible to insure the deposits with the co-operative banks through the Deposit Insurance Corporation, after the contemplated amendment to the Deposit Insurance Corporation Act, 1961 is carried out, provided the State Governments concerned also suitably amend their laws governing the co-operative societies.

#### Voluntary Organisations

2772. Shri Uttiya:  
Shri Madhu Limaye:  
Shri Kishen Pattnayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether Government have turned down the request for or discontinued financial assistance to any voluntary organisations devoted to the cause of economic betterment of Scheduled Castes and Scheduled Tribes; and

(b) if so, the names of such organisations and the reasons therefor?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Yes.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-7487/66].

#### Shortage of Drinking Water

2773. Shri Uttiya:  
Shri Madhu Limaye:

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Shri Kishen Pattnayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 100 on the 28th July, 1966, and state:

(a) whether Government have since received any request for assistance from the States affected by shortage of drinking water;

(b) whether Government have since received any particular request for assistance from the States of Rajasthan, Madhya Pradesh, Orissa and Gujarat; and

(c) if so, Government's response thereto?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) and (c). The required information is given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-7482/66].

#### Food Adulteration

2774. Shri Uttiya:  
Shri Madhu Limaye:  
Shri Kishen Pattnayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 93 on the 28th July, 1966 and lay a detailed Statement surveying:

(a) the cases of food adulteration State-wise; and

(b) the break-up of the penalties imposed as between less than one year's imprisonment and above?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). A detailed statement giving the available information is laid on the Table of the House. [Placed in Library. See No. LT-7483/66].